Electoral reforms

3645. SHRI N. BALAGANGA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to bring forward the electoral reforms in the country;
 - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government had constituted any expert group to go into this issue and to recommend measures for undertaking this exercise;
 - (d) if so, the details thereof; and
- (e) the steps taken by Government to bring forward the required electoral reforms in the country?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (e) The Government is committed to bring forward a comprehensive electoral reforms. With a view to achieve the aforesaid objective, the 20th Law Commission was requested to submit concrete suggestions on electoral reforms within three months from 16th January, 2013. However, the Commission has informed that recommendations on electoral reforms would require extensive consultations within the Law Commission, other stakeholders including Election Commission and Political Parties. The Law Commission has started deliberations on the issue and is likely to submit its suggestions to the Government soon.

Assistance to entrepreneurs under RGUMY

3646. SHRI NARESH AGRAWAL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government is providing assistance to potential entrepreneurs under the Rajiv Gandhi Udyami Mitra Yojana;
- (b) if so, the details of individuals/organizations and the assistance provided under the scheme during last three years State-wise;

- (c) whether Government has any policy to check proper utilization of assistance and if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) The Government is providing only handholding assistance to first generation entrepreneurs (Udyamis) under RGUMY through selected lead agencies called Udyami Mitras (UM) who are paid for providing such handholding services.

- (b) As per the Scheme, the Udyami Mitras provide handholding support from initial stage of registration of prospective entrepreneur till successful establishment, commencement of production and follow up for a period of six months. For this purpose Udyami Mitras are paid handholding charges. The Udyami Mitras submit their claims to the concerned Claim Processing Authorities (CPAs). The Organisations under the Ministry and Commissioner/Director Industries of State/UT Governments function as CPAs and Ministry places funds in advance with them for release of handholding charges to the Udyami Mitras on successful achievement of milestones prescribed in the Scheme. The number of Udyamis registered with Udyami Mitras for availing the hand holding assistance under the scheme and progress made by them during the last three years State-wise is given in the Statement (See below).
- (c) The implementation of the Scheme is being monitored by the Ministry on-line through software available at http://rgumv.nic.in. On receipt of application along with beneficiary contribution, as applicable, from the beneficiaries, the Udyami Mitras upload the required details in respect of each beneficiary like name, age, category, particulars of the EDP/SDP/ESDP undergone by the applicant, along with certificate number, duration and name of the institution; particulars regarding payment of beneficiary's contribution etc. on the server maintained by Ministry of MSME with National Informatics Centre (NIC). The details of claims submitted by Udyami Mitras and claims settled by CPAs as fed by the concerned are also checked for consistency in the number of claims and funds released.
 - (d) Does not arise.

Statement Number of Udyamis Registered (R) and the number of Udyamis who have shown progress (P) in setting up of new enterprises as on 25-04-2013

Sl. No.	State/ UT	Year 2010-2011		Year 2011-2012		Year 2012-2013		ers to
		R	P	R	P	R	P	_
1	2	3	4	5	6	7	8	
1	Andaman Nicobar Islands	0	0	0	0	0	0	
2	Andhra Pradesh	576	0	414	0	121	0	[29 April,
3	Arunachal Pradesh	134	0	0	0	0	0	
4	Assam	122	17	1362	1314	5516	2970	2013]
5	Bihar	2	0	2	0	3	0	
6	Chandigarh	1	0	5	0	1	0	Unstarred
7	Chhattisgarh	0	0	0	0	0	0	rred
8	Dadra and Nagar Haveli	0	0	0	0	0	0	Questions
9	Daman and Diu	0	0	0	0	0	0	tions
10	Delhi	3	0	3	0	179	45	307

307

1	2	3	4	5	6	7	8	308
11	Goa	3	0	2	0	178	0	Wrı
12	Gujarat	219	105	124	44	73	38	Written Answers
13	Haryana	4	0	2	0	220	133	Answe
14	Himachal Pradesh	1	0	51	0	12	0	ers to
15	Jammu and Kashmir	5	0	0	0	0	0	-
16	Jharkhand	823	2	128	0	2	0	TR.A
17	Karnataka	9	0	26	0	3	0	JYA
18	Kerala	1	0	0	0	1	0	[RAJYA SABHA]
19	Lakshadweep	1	0	1	0	0	0	[A]
20	Madhya Pradesh	59	0	10	0	2	0	
21	Maharashtra	605	382	1368	554	38	0	
22	Manipur	1	0	0	0	0	0	Unst
23	Meghalaya	2	0	0	0	0	0	Unstarred Questions
24	Mizoram	1	0	0	0	2	1	' Que.
25	Nagaland	0	0	0	0	0	0	stions
								•,

26	Orissa	308	111	127	47	5 69	111
27	Pondicherry	1	0	2	0	0	0
28	Punjab	13	4	139	85	3	0
29	Rajasthan	171	34	293	164	548	204
30	Sikkim	0	0	0	0	0	0
31	Tamil Nadu	578	0	570	0	119	0
32	Tripura	21	18	454	428	1100	671
33	Uttar Pradesh	828	313	2802	1203	2729	751
34	Uttrakhand	116	16	64	0	14	0
35	West Bengal	6	0	22	11	202	35
	Total	4614	1002	7971	3850	11635	4959

[29 April, 2013]

Written Answers to